

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 122/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: M/s. Nine International Securities Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Sunila Chavan i/b. Shruti Kelji	Adv. for Petitioner	

Order

TCSP No. 120/230-232/NCLT/MB/MAH/2017

TCSP No. 121/230-232/NCLT/MB/MAH/2017

TCSP No. 122/230-232/NCLT/MB/MAH/2017

On the Petitioner Counsel submission that the Hon'ble High Court of Bombay has already directed the Regional Director to file their Report on 1.9.2016, for no report has come, this Bench hereby directs the Regional Director to file his Report within 10 days hereof.

List this matter for hearing on 8.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)